In the Central Administrative Tribunal Calcutta Bench

OA No.871 of 1996

present : Hen'ble Mr. D. Purkayastha, Judicial Member

Tarapada Hazra

Vs.

Eastern Railway

For the Applicant .: Mr. S.R. Roy, Advocate

For the Respondents: Ms. U. Sanyal, Advocate

Heard On kg 2-7-98

Date of Order: 2-7-98

ORDER

Heard Advocate Mr. S.R. Roy who mentions that the last Lather than.

sentence "No order is passed as regards costs" should be deleted in view of the order that the applicant is also entitled to get cost of Rs.2000/- to be paid by the respondents in the same order. I have gone through the judgement and order dated 8-5-1998 and it is found that the sentence "No order is passed as regards costs" is advertently typed. So, the sentence as mentioned above is hereby deleted. Judgement may be corrected accordingly and this order may be treated as a part of the order dated 8-5-1998. Copy of this order be furnished to both the parties.

D. Purkayastha Member(J)